

disinvestment to reduce our fiscal deficit. In this situation, there are limitations to which you can implement this sort of approach. If we were starting from an ideal stage, his suggestion would have a lot of merit.

He also suggested that we should use surplus land. I for one favour that sort of proposa] if it finds favour with the State Governments.

उपसभापति: और भी सवाल बाकी हैं, मनमोहन सिंह जी?

SHRI MANMOHAN SINGH:
Madam, I am coming to the last issue. Mr. Vayalar Ravi suggested that all those public sector undertakings which are viable should be given all possible encouragement. I heartily endorse his suggestion. I am not familiar with the case of the Hindustan Machine Tools. But it quite often happens that when many public sector units fall into bad debts, they try to blame the Government. They try to blame the banks. But as the HMT is concerned, I can assure Mr. Ravi that right now a restructuring programme is being considered. We consider the HMT as a great national asset. We will give it all possible assistance to flourish. So on that point, there should be no doubt at all.

THE DEPUTY CHAIRMAN: I hope the Members are satisfied. If some Members are not satisfied, we cannot help it.

I have a Bill for introduction Mr. P.M. Sayeed.

THE INDIAN PANEL CODE (AMENDMENT) BILL, 1994

THE MINISTER OF STATE IN THE
MINISTRY OF HOME AFFAIRS
(SHRI P.M. SAYEED): Madam, I beg
to move for leave to introduce a Bill
further to amend the Indian Penal Code.

The question was put and the motion was
adopted.

SHRI P.M. SAYEED: Madam, I
introduce the Bill.

REFERENCES—CONTD.

Dr. Manmohan Singh

उपसभापति: मनमोहन सिंह जी को अब जाने दो,
इन्होंने खाना नहीं खाया है।

us have some
courtesy for the Finance Minister.
(Interruptions) Still, the Members insist
on Zero Hour. What about the Railways?
We have two hours for it and then we
have a statement at five o'clock on a very
important issue about Pakistan's nuclear
capability. What would you like?
(Interruptions) But, the Appropriation
(Railways) Bills have to be sent back. I
told you that there is a technical
difficulty. (Interruptions) I know it.

श्री प्रमोद महाजन: वह तो 5:00 बजे है।

THE DEPUTY CHAIRMAN: I Know
it.

SHRIMATI MARGARET ALVA:
Madam, the Government Business and
the financial matters should also be
considered by the House. (Interruptions)
The Calling Attention has gone on for
five hours. The Calling Attention should
have been finished in two hours.
(Interruptions)

SHRI GURUDAS DAS GUPTA:
Madam, you were present in the
Chamber of the hon. Chairman.

श्री प्रमोद महाजन: एक बार आपके साथ भी तय
हुआ, यह अच्छा तरीका नहीं है हाउस में काम-काज
का, इससे बहुत गलत मैसंज जाता है। आज ज़ीरो
आवर में ऐसी क्या बात है जो ज़ीरो आवर को बचाया
जा रहा है।?

THE DEPUTY CHAIRMAN: If you

कानूनसाक्ष अमेरिकाजिलों में लाए जाते हैं तब सरकार की तरफ से हमेशा यह वादा किया जाता है कि किसी ज़ास एयरपोर्ट हारनत के लिए यह कानून लाया गया है, जैसे फ़ायर के लिए यह लाया गया था, अगर अब इस कानून का निराकार पूरे मुक्त में कर दिया गया है और मैं समझता हूँ कि दफ़्तेर बिन्दू की दफ़्त 21 के तहत जो बिन्दुसमूह राहरीयों को बुनियादी हुक्म मिले हैं, यह इसकी खुली खिलाफ़ाकी है।

قالون لایا گیا ہے۔ جیسے پنجاب کے لئے یہ لایا گیا تھا۔ مگر اب اس قالون کا لفظ یوں کہ ملک میں کر دیا گیا ہے اور میں سمجھتا ہوں کہ دستور ہند کی دفعہ ۳۱ کے تحت جو زمیندارانی شہریوں کو بنیادی حقوق ملے ہیں یہ اس کی کھلی ہوئی خلاف ورزی ہے۔

THE DEPUTY CHAIRMAN: Mr. Azmi, we are not having a discussion on TADA.

हो गई बात, अब दूसरे किसी सदस्य को बोलने दीजिए।

मौलाना अबुलकलाम खान आजमी: मैं सिर्फ यह कहना चाहता हूँ कि इस कानून के जरिए बहुत ज्यादा जुल्म हुआ है, मुल्क के लोगों की कड़ाह पूरा हावस सुनें और हुकूमत अपने बहरे कानों की खोले करना हम यह समझने पर मजबूर होंगे कि एक मुजरिम को ज़ुर्न की सज़ा तो दी जा सकती है, मगर अगर वह दहशतगर्द नहीं है, टेरेस्ट नहीं है, तो उसे "टाका" में बंद करने का क्या जवाब है? अगर इस तरह के बेकसूर लोगों को "टाका" में बंद किया जाएगा तो हम यह समझने पर मजबूर होंगे कि हुकूमते-हिन्द खुद दहशतगर्दों को पैदा करने के लिए बेकसूर इंसानों को मजबूर करती है। इन्हिए मैं डिमॉंड करता हूँ कि "टाका" का कानून मुकम्मल तौर पर खारज किया जाए ताकि बेकसूर लोगों को राहत मिले।

मैडम, हयमून-गर्इदस कमीशन के चेयरमैन जनाब रंगनाथ मिश्र जी ने भी सुप्रीम कोर्ट का दरवाजा इस सिलसिले में खटखटाया है। यह कानून ऐसा है कि—

"न तड़पने की इजाजत है न फरियाद की है,
घुट के मर जाऊँ यह यरज़ी मेरे सय्याद की है"

हुकूमत इस कानून को खत्म करके मुल्क के लोगों को राहत और निष्ठात दिलाए। शक्तिया।

مولانا عبید اللہ خان اعظمی ہیں صرف
یہ کہنا چاہتا ہوں کہ اس قانون کے ذریعے
بہت زیادہ ظلم ہوا ہے۔ ملک کے لوگوں
کی کراہ پورا ہاؤس سے اور حکومت اپنے

†*[] Transliteration in Arabic Script.

بہرہ سے کانوں کو کھولے در نہ ہم یہ سمجھنے
پر مجبور ہوں گے کہ ایک محرم کو محرم کی سیڑ تو
دی جاسکتی ہے۔ مگر اگر وہ دہشت گرد
نہیں ہے۔ ٹیورنٹ نہیں ہے تو اسے
"ٹاڈا" میں بند کرنے کا کیا جواز ہے اگر
اس طرح کے بے قصور لوگوں کو "ٹاڈا" میں
بند کیا جائے گا۔ تو ہم یہ سمجھنے پر مجبور
ہوں گے کہ حکومت ہند خود دہشت گردی
پیدا کرنے کے لئے بے قصور انسانوں کو
مجبور کرتی ہے۔ اس لئے میں ڈیمانڈ
کرتا ہوں کہ "ٹاڈا" کا قانون مکمل طور
پر ختم کیا جائے تاکہ بے قصور لوگوں کو
راحت ملے۔

میڈم ہیومن رائٹس کمیشن کے چیئرمین
جناب رنگا ناٹھن مشرعی نے بھی آپ کی گزارش
کا دروازہ اس سلسلہ میں کھٹکھٹایا ہے
یہ قانون ایسا ہے کہ۔

نہ تڑپنے کی اجازت ہے نہ فریاد کی ہے
گھٹ کے مچاؤں یہ نئی ایمر گھٹ کی ہے
حکومت اس قانون کو ختم کر کے ملک
کے لوگوں کو راحت اور نجات دلائے۔ شکریہ۔

THE DEPUTY CHAIRMAN: Mr. Satish Pradhan.

SHRI SATISH PRADHAN (Maharashtra): Madam, our Internal Security Minister visited Mumbai and he made a statement there that TADA would be repealed. After hearing that some points have arisen in my mind. Therefore, I rise to raise those points. (Interruptions)....

SHRI PRAKASH YASHWANT AMBEDKAR (NOMINATED): Madam,

THE DEPUTY CHAIRMAN: I will abide by the Chairman's decision.

SHRI PRAKASH YASHWANT AMBEDKAR: Has any permission required from the Chairman?

THE DEPUTY CHAIRMAN: Yes, Pradhan Sahib, *boliye*.

SHRI PRAKASH YASHWANT AMBEDKAR: Then next time if anybody is allowed to associate himself in this House, then I will have to make noise in this House.

THE DEPUTY CHAIRMAN: You are free to do it.

SHRI PRAKASH YASHWANT AMBEDKAR: So many have associated themselves with this issue. If you don't allow somebody to associate himself, then it is discriminatory.

SHRI SATISH PRADHAN: One of the Members of the Treasury Benches in the other House has also mentioned about TADA. In this House many Members have mentioned about TADA and we are discussing the TADA. Unfortunately, when we are discussing about TADA, the *gunegars* or those who are arrested under TADA, are segregated on the basis of caste and creed. They are differentiated like that. I think it is not correct. All these *gunegars* should be treated as *gunegars*. The Home Minister had made several statements. All the statements were made when the Parliament session was going on. Therefore, I would like to know whether it amounts to a breach of privilege or not.

Some people had met the Internal Security Minister and he had made a statement. First I thought he had heard the other side of the story. I think he has not done so. He has not discussed the matter with the other side.

The hon. Minister of State in the Ministry of Home Affairs, Mr. Rajesh Pilot, has referred to the December '92-

January '93 riots and bomb blast cases. I would like to bring to the notice of the House that all the cases (dating to riots and bomb blasts are going on in different courts. Will they not be affected by the Minister's statement? Is it not a way to pressurise the courts by indicating the Government's opinion about these cases? At the time of arrest or during that period the police officers were issuing statements after statements by giving the details about the happenings. Why didn't the complainants of today, including the hon. Minister of State for Home Affairs, raise objections at that time? This might be the first time in the history of the nation that the Government started separating the criminals on the basis of caste and creed. Is it fair? Is the law going to permit it?

Some time back, they arrested one of the bomb blast culprits and without the knowledge of the court they arranged his interview on TV. Then it became very difficult to answer the Court. At that time they said, "This was the only incident". But, according to my information, the Government has played another gimmick on 17th July, 1994 between 9 p.m. and 10 p.m.. They released a programme named 'Dial Your Opinion' on the All India Radio. In that programme, the interview released was one of the persons who was in the custody of the Magistrate in the bomb blast case. Madam, today in Bombay a BJP member of the Municipal Council Mr. Ram Das Naik was murdered. Bombay has become a terrible place.

THE DEPUTY CHAIRMAN: Mr. Pradhan, please conclude now.

SHRI SATISH PRADHAN: Madam, the Government should come forward and do something about it.

SHRI ABDUSSAMAD SAMADANI (Kerala): Madam, I want to associate myself—

THE DEPUTY CHAIRMAN: No, I am not allowing you. Shri Gurudas Gupta.

SHRI GURUDAS DAS GUPTA: Madam, I associate myself with the sentiments. I believe these are the sentiments of all the Members, may of the entire nation because the National Human Rights Commission has taken a position. Because of the position that they have taken, the problem has assumed different dimension. I wish the Government comes out immediately and withdraws it. It is no longer a controversy after the position taken by the National Human Rights Commission. Thank you.

श्री मोहम्मद सलीम (पश्चिमी बंगाल): मैडम, टाडा के बारे में बहुत दिनों से बहस चल रही है। मैं उसमें नहीं जा रहा हूँ। मैडम, 1985 में जब टाडा बनाया गया था तो वह दो साल के लिए था, कोई परमानेंट कानून बनाने के लिए नहीं था। उस समय सरकार इन्हीं की थी और उस समय उनका यह फैसला था कि वह दो साल में टैरोरिज्म को रोक देंगे। लेकिन वह रोक नहीं पाए और फैल गया उनके कारण पंजाब से कश्मीर और कश्मीर से पूरे नोर्थ ईस्ट। उनकी जो पोलिसीज हैं, उन पोलिसीज से वह टैरोरिज्म को रोक नहीं पा रहे हैं, बल्कि नई-नई जगहों पर बढ़ावा दे रहे हैं और बढ़ रहा है। वह मजबूर कर रहे हैं गुजरात के बेगुनाह लोगों को, राजस्थान के बेगुनाह लोगों को, महाराष्ट्र के बेगुनाह लोगों को और आन्ध्र प्रदेश के बेगुनाह लोगों को, कि तुम जेल के अंदर सड़ो। मुसीबत आपने बनाई, टैरोरिज्म को आप नहीं रोक पाए और बाद में तीन साल, दो साल करके बार-बार उसे बढ़ाया।.... (व्यवधान) वायालर रवि जी बैठे हैं। जब लोक टेलेक्रैटिक फ्रंट को गवर्नमेंट थी, हमने 1985 में ही फैसला लिया था कि बंगाल, त्रिपुरा और केवल, इन तीनों राज्यों में टाडा का इस्तेमाल नहीं होगा।.... (व्यवधान)

شری محمد سلیم (پشیمی بنگال): میڈم۔
ٹاڈا کے بارے میں بہت دنوں سے بحث
چل رہی ہے میں اس میں نہیں جارا ہوں
میڈم ۱۹۸۵ میں جب ٹاڈا بنایا گیا
تھا۔ کوئی پروانٹ قانون بنانے کیلئے نہیں
تھا۔ اس وقت سرکار انہی کی تھی اور اس
سے ان کا یہ فیصلہ تھا کہ وہ دو سال میں ٹوریزم
کو روک دیں گے لیکن وہ روک نہیں پائے
اور پھیل گیا ان کے کارن پنجاب سے کشمیر

اور کشمیر سے پورے نارتھ ایسٹ ان کے
جو پارلیمنٹ میں ان پارلیمنٹ سے وہ ٹیبلڈ کم کہ
روکنا نہیں پاس ہے میں بلکہ نئی نئی جگہوں
پر ٹیبلڈ والے سہے ہیں اور ٹیبلڈ ہاؤس میں
وہ مجبور کر رہے ہیں۔ مجرات کے بے گناہ
لوگوں کو۔ راجستھان کے بے گناہ لوگوں کو۔
مہاراشٹر کے بے گناہ لوگوں کو اور آندھرا پردیش
کے بے گناہ لوگوں کو کہ تم جیل کے اندر رہو۔
مہیت آپ نے بنائی۔ ٹیبلڈ کم کو آپ نہیں
روک پاسے اور بعد میں تین سال دو سال
کو کہ بار بار اسے بڑھایا۔... مداخلت۔
وایا لمر روی جی بیٹھے ہیں جب لیفٹ ڈیوٹرنگ
فرزٹ کی گورنمنٹ تھی۔ ہم نے ۱۹۸۵ء میں
جی فیصلہ لیا تھا کہ بنگال ترمیم اور کرل
ان تینوں راجیوں میں "ٹاٹا" کا استعمال
نہیں ہوگا۔... مداخلت۔

SHRI VAYALAR RAVI (Kerala):
How many case are there in West
Bengal?

SHRI MD. SALIM: Only two cases.
You know very well. (Interruptions). In
challenge it. Madam, he has no right to
mislead the House. If he proves that
there are 300 cases under TADA in West
Bengal, I will resign from this House. If
he is proved wrong, then he should
resign. I accept this challenge.
(Interruptions). Madam, it has become a
habit of the Treasury Benches that
whenever we raise some issue, they give
the example of West Bengal. Madam, he
said, "300". It should be recorded.

SHRI VAYALAR RAVI: There are
two cases..... (Interruptions).

SHRI MD. SALIM: It was the decision
of the Cabinet. (Interruptions).

[] Transliteration in Arabic Script.

SHRI VAYALAR RAVI: That means
you invoked the law. (Interruptions).

THE DEPUTY CHAIRMAN: I
request the Members not to interfere.
(Interruptions). Please sit down.

*SHRI MD. SALIM: One is
Gorkhaland agitation. You people from
Delhi created the problem in Darjeeling
by using the RAW, Then, it was decided
by the Cabinet to use the TADA
provisions because you were patronising
terrorism there. We know the Bombay
blasts case and the Ayodhya case. These
two cases are there. We are proud of
your handling. Now you are inciting
communalism again. You are encouraging
divisive forces in Tripura. But you have
not evoked TADA, But in Kerala, you
have booked our people, my organisation
people, the people belonging to the
Democratic Youth of India, our CPI (M)
people, under TADA. You should be
ashamed of this....

SHRI VAYALAR RAVI: No.

SHRI MOHAMMED AFZAL alias
MEEM AFZAL: They don't have any
shame.... (Interruptions)...

Your policy on TADA is not clear.
Your official spokesman says that you
have not yet decided on what your policy
on TADA is.... (Interruptions)...

Help me to run this House
in an orderly manner.... (Interruptions). Please
restore order in the
House.... (Interruptions)....

श्री चौधुरी सखीव: मैं अब तक समझता हूँ कि
अगर टेरेरिज्म हुआ है वहाँ, अगर आपको इस्तेमाल
करना है, अगर जो इंडियन पीनल कोड है, जो कानून है
क्रिमिनल जो प्रोसीजर्स है, अगर आप नहीं कर सकते हैं
तो भी अगर डाढ़ को आप इस्तेमाल करते तो मैं
समझता आपने मौला, आपने नासा, आपने
डी.आई.आर., आपने सी.डी.एफ्ट एक के बाद एक कानून
देस बनाया, इस तरीके का क्रिमिनेल डिटेन्शन कानून के
अलावा आपको हुकूमत चल नहीं सकती और आज क्या
करते हैं कि जब जबता इसके विरोध में है, जब मिसयूज
हुआ गुजरात में, 26000 केस बनाए आपने। 95
प्रतिशत केसेज में रिलीज हुए हैं। आपके मंत्री जो यहाँ
चुतरानन मिश्र और गुरुदास दास गुला जी के सवाल के
जवाब में राजेश पायलट जी का आन्सर है इस हाउस में,

इस तथ्य में कि 95 परसेंट केसेज में आप उसको रिलीज़ करने पर मजबूर हुए हैं।

That means, it is abuse. That means, it is misuse.

और हम जब कह रहे हैं कि मिसयूज हो रहा है तो यू रिपील दैट एक्ट। चन्नाण जी कहते हैं यहां हाउस में कि कुछ राज्यों में राज्य सरकारों के साथ हम जार्नालाप करेंगे, पत्र भेजेंगे, वहां कुछ मिसयूज हो रहा है। राजेश पायलट जी बंबई में जा कर कार्यकर्ता की मीटिंग में कहते हैं, माइनोंटिडिज के मोहल्ले में कि आइन्दा साल जब ये आपरा रिब्यूअल के समय पर एक साल बाद, हम इसको रिपील करेंगे। You repeal that Act.

شرعی محمد سلیم، میں اب تک سمجھتا ہوں
کہ اگر ٹروڈم ہوا ہے وہاں۔ اگر آپ کو
استعمال کرنا ہے۔ اگر جو انڈسٹریل کوڈ
ہے جو قانون ہے۔ کہ کیمپل جو ریٹس جس پر
اگر آپ نہیں کر سکتے ہیں تو بھی۔ اگر ٹاڈا
کو آپ استعمال کرتے تو میں سمجھتا ہوں
میں آپ نے ناسا۔ آپ نے ڈی۔ آئی۔ آر۔
آپ نے پی۔ ڈی۔ ایکٹ۔ ایکس کے بعد ایک
قانون ایسا بنایا اس طریقے کا پری وٹوڈیشن
قانون کے علاوہ آپ کی حکومت چل نہیں سکتی
اور آج کیا کرتے ہیں کہ جب جتنا اس کے
ورودہ میں ہے۔ جب ٹرس لوڈ ہوا گجرات
میں۔ ۲۶۰۰۰ کے کمیشن بنائے آپ نے ۹۵
فیصد کمیشنیں۔ ریٹس ہوئے ہیں۔ آپ کے
منٹری جی یہاں چیئر مین منسٹر اور گرو داس
داس گیتا جی کے سوال کے جواب میں
راجیش پانڈے جی کا انسپکٹ اس اسٹوڈس
میں۔ اس ستر میں کہ ۹۵ پرنسٹ کمیشن میں
آپ اس کو ریٹس کرنے پر مجبور ہو گئے ہیں۔

That means, it is abuse. Thar means, it is misuse.

اور ہم جب کہہ رہے ہیں کہ دس پونڈ ہو رہا ہے تو یہ ریپبل ریٹ ایکٹ، سچوانی کہتے ہیں یہاں ہاؤس میں کہ کچھ راجیوں میں راجیہ سرکاروں کے ساتھ ہم وزارت الپ کریں گے۔ پیر میجس گئے۔ وہاں کچھ برس پونڈ ہو رہا ہے۔ راجیش پائلٹ جی بمبئی میں جا کر کاریہ کرنا کی میٹنگ میں کہتے ہیں ماسٹرافٹیر کے محلے میں کہ آئندہ سال جب یہ آئے گا ریپبل کے سسے پہ ایک سال بعد ہم ان کو ریپبل کریں گے۔

You repeal that Act.

SYED SIBTEY RAZI: Madam, I stand on a point of order. Is it a detailed discussion? If it is a detailed discussion on TAD A... *(Interruptions)*...

SHRI MD. SALIM: You provoked us _ *(Interruptions)*...

SYED SIBTEY RAZI: Please let me

उपसभापति: बैठ जाइए। पहले उनको बोलने दीजिए अगर संक्षेप में बोलिएगा।

have many names on other important subjects.

SYED SIBTEY RAZI (Uttar Pradesh): Madam, there is only a reference about misuse of TADA. If it is going to be a complete discussion on TADA, then the Government should be given a notice according to the rules of procedure. The Government's version should also be heard. Making a wild allegation such as this is not fair. If this is allowed, if only four-five people get the opportunity to attack the Government and the Government is not given an opportunity to explain its position, I think it is not fair. You have to give protection to the Government also. ...*(Interruptions)*...

AN HON. MEMBER: Madam, I want to associate... *(Interruptions)*...

SYED SIBTEY RAZI: When you are giving an opportunity to the Opposition. Members, then the Government should also be given an opportunity to explain its case...*{Interruptions}*...., You are not giving an opportunity to the Government. This kind of incidents were brought to this House many times. But we never discussed them. But now if a detailed discussion is taking place, then I think the Government should be given a proper opportunity. It should not be ignored...*{Interruptions}*...

SHRI GURUDAS DAS GUPTA: Madam, this has all happened because of Mr. Vayalar Ravi's interruptions...*{Interruptions}*....

SYED SIBTEY RAZI: Mr. Gupta, let me finish. Therefore, Madam, the Government should also get an opportunity to explain its case.

SHRI GURUDAS DAS GUPTA: It has happened because of Mr. Vayalar Ravi. Nobody wanted to have all this rancour.

SYED SIBTEY RAZI: Mr. Gupta, we never interrupted when you people were speaking. Why don't you extend the same courtesy to us when we are speaking?

Madam, if a discussion-like thing is taking place, then the Government should be given a proper notice.

SHRI GURUDAS DAS GUPTA: Madam, Mr. Ravi has created all this rancour in this House. He has to be held responsible.

THE- DEPUTY CHAIRMAN: Mr. Gupta, I have permitted Mr. Razi.

SYED SIBTEY FAZI: Madam, whenever such incidents happen, the Government will look into those incidents. But making this kind of wild allegation is not proper...*{interruptions}*...If it is a national issue, we will also feel concerned. But it is not proper to make wild allegations. Kindly register my protest...*{interruptions}*...'. The Members of this side should also be given an equal opportunity...*{Interruptions}*...

THE DEPUTY CHAIRMAN: Mr. Razi, let me dispose of your point of order.

There is no discussion on TADA before me. Those Membes who spoke on TADA took the permission of the Chairman to speak on TADA. If any Member from the treasury benches wanted to speak, he could have gone to the Chairman and taken his permission. They took his permission and that is why they are speaking. Having said this, I request Mr. Salim and others not to make unsubstantiated allegations, you speak on the topic itself. If you make allegations, you have to substantiate them with evidence. You cannot just speak from your memory or otherwise. Please don't do that. You speak on a subject on which you have been permitted by the Chairman. Do not go around other subjects...*{interruptions}*...

SHRI MD. SALIM: I have been talking only about the use, misuse or abuse of TADA and for that purpose I didn't say anything from my memory. It was from Jaffer Shariefji's statement and from Mr. Rajesh Pilot's statement. And again, I am speaking from Mr. Chavan's statement either in the House or outside the House; I have only quoted. Madam, since you want me not to make wild allegations, I would appreciate Mr. Jaffer Sharief and not my memory. He spoke only yesterday afternoon in this House, just 24 hours earlier. I appreciate his courage. I am not referring to his earlier statements and letters. He said yesterday...*{interruptions}*... **

THE DEPUTY CHAIRMAN: Now, please be brief also.

SHRI MD. SALIM: Madam, you were not in the Chair yesterday when I raised this matter. Jaffer Shariefji stated that it is being wildly used or misused in some parts of the country. The Home Ministry does not have any proof. The National Human Rights Commission is saying it. We have not constituted this Commission. Madam, it is a question of human rights and violation of human rights. We have committed on the question of human rights in the world fora. It is not a question of Hindus or Muslims. It is not a question of terrorism

now. The question is that you are terrorising a section of our population through the use or misuse of TADA and we are opposed to that. And it is not only the Left Government I am speaking for; it is a question of political will. That is what I referred to the Minister because it is a question of political will and that is why in Bihar and Orissa they have not resorted to or invoked TADA. In Orissa and Bihar, we do not have the CPI(M) Governments or the Left Governments. Mulayam Singhji came to power in Uttar Pradesh and he released 300 TADA detainees who had been falsely detained earlier. And now, this is the result of our anger here. Madam, We expressed our anger. Yesterday, Gujarat released more than 200 persons. Mizoram Government issued a statement saying we have only so many TADA cases. Why? It is because of the anger and the wrath of the people.

श्री संच प्रिय गौतम: भारतीय जनता पार्टी का नाम भी लेंजिए।... (व्यवधान)

SHRI MD. SALIM: I have yet to reach Delhi". Madam, yesterday, the Delhi Government ... (interruptions)... They have set up a committee and the committee decided that more than 45 persons ... (interruptions)...

THE DEPUTY CHAIRMAN: Mr Salim, Please ... (interruptions)...

SHRI C.K. JAFFER SHARIEF: It was because of my anger also ... (interruptions)...

SHRI MD. SALIM: When I say our anger", I include Jaffer Shariefji. good people of Congress also. So. when we went to oppose and we were not children ... (interruptions). ..This is why I am saying, "Don't close your eyes. Read the writing on the wall and repeal the Act. Prevent them. If you want to continue the TADA, please check the misuse and abuse and punish those who are indiscriminately using it, who are extorting money, in Gujarat, in Maharashtra and in Andhra Pradesh. This is my submission.

Re Absorption of employees of Regional Rural Bank of Sri Nagar in the State Bank of India.

श्री सुन्दर सिंह धंधारी (राजस्थान): मैडम, आपकी पार्टी में एक छोटे और अहम सवाल की तरफ सरकार का ध्यान आकर्षित करना चाहता हूँ। इलाहाबाद देहाती बैंक श्रीनगर में स्टेट बैंक का स्पांसर किया हुआ एक बैंक था। लेकिन वहाँ बहुत झलात खराब हो जाने के कारण उस के करीब 192 कर्मचारी आज वहाँ से विस्थापित हो गए हैं और हिन्दुस्तान के कई शहरों में आज वह रह रहे हैं। पिछले चार सालों से उन की मांग है कि या तो उन को ऐम्बार्क कर लिया जाए स्टेट बैंक में यह इस सारे बैंक को ही स्टेट बैंक में ऐम्बार्क कर लिया जाए। चार साल से मंत्रियों के द्वारा सेक्रेटरीज़ के द्वारा एक ही जवाब मिल रहा है—बी आर लुकिंग इंटर दि मैटर"। अभी तक इस मामले पर फैसला नहीं हुआ। 10-11 महीने से इन लोगों की तनख्वाहें बंद हैं। अब यह समझ में आ सकता है कि ये कर्मचारी अगर इनके मामले को तय नहीं किया गया है और तनख्वाहें बंद रही तो इनके ऊपर क्या मुसीबत आज ग़ुज़र रही होगी। बहुत छोटी छोटी संख्या में ये लोग अलग अलग शहरों में हैं। इन्दौर में एक है, चंडीगढ़ में चार हैं, जयपुर में दो हैं, बंगलौर में दो हैं, बम्बई में दो हैं, दिल्ली नेशनल कैपिटल रीजन में 40 हैं और जम्मू शहर में बकाया लोग हैं। उनकी मांग बिल्कुल जाज़िब है कि इनको स्टेट बैंक की सर्विस में ले लिया जाए और इनकी तनख्वाह जल्दी दिलाने का इंतज़ाम किया जाए। मैं यह आग्रह करना चाहता हूँ कि सरकार इस मामले पर जल्दी से जल्दी फैसला करे।

Re. More Sugar to Tamil Nadu

SHRI S. AUSTIN (Tamil Nadu): I urge upon the Government to allot additional sugar to tide over the shortage experienced in Tamil Nadu. Our hon. Chief Minister has requested the Central Government for increased allotment of sugar to Tamil Nadu in proportion to its population. But the Centre has been allotting only 22,457 tonnes of sugar which was decided seven years ago on the basis of population at that time. The Centre had been giving an extra 1,127 tonnes of sugar since August, 1991 but, this also has been withdrawn since March this year. Tamil Nadu needs at least 31,000 tonnes of sugar to meet the requirement from PDS. Under the